



2026:AHC:65855

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 5533 of 2026

Aadil

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s) : Narendra Kumar, Yogendra Pal Singh
Counsel for Opposite Party(s) : G.A., Rahul Singh Tomar

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Sri Narendra Kumar, learned counsel for the applicant and Sri B.P. Singh, learned AGA for the State-respondents and Sri Rahul Singh Tomar, learned counsel for the first informant and Ms. Kriti Gupta, learned counsel for the High Court Legal Aid Committee and perused the record.
2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 200 of 2025, under Sections 75(2), 75(3), 78(2), 308(2), 352, 351(3) BNS and Section 7/8 POCSO Act, registered at Police Station Rohta, District Meerut during pendency of the trial.
3. It has been argued by the learned counsel for the applicant that applicant is innocent and he has been falsely implicated in this case. It is further submitted that the victim is aged about 18 years of age as per medical report and as per High School certificate she is aged about 16 years and 11 months. It is further submitted that the applicant is having no criminal history and as per FIR the applicant is said to have sexually harassed the victim. It is also submitted that the applicant, who has been languishing in jail since 13.12.2025 undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

4. On the other hand, learned A.G.A. and learned counsel for the first informant and learned counsel for the High Court have opposed the prayer for grant of bail to the applicant.

5. As per the allegation in the FIR, the applicant is said to have sexually harassed the victim who is, as per High School certificate, 16 years and 11 months and as per medical report is aged about 18 years. The applicant has been languishing in jail since 13.12.2025 and he is having no criminal history.

6. Upon considering the totality of facts, nature and the evidence reflected from record and also taking into consideration the provision of Section 19(4) of the Act and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is **ALLOWED**.

7. Let the applicant- **Aadil** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date

fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Jitendra Kumar Sinha,J.)

March 30, 2026

Abhishek